

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

MA No. 142 OF 1997.  
OA No. 6 of 1996. (UNLISTED)  
CPC No. Otno. 199/96

Date of Order: 15.4.97.

Present: Hon'ble Mr. Justice A.K. Chatterjee, Vice-Chairman.  
Hon'ble Mr. M.S. Mukherjee, Administrative Member.

ATUL KRISHNA MONDAL & ANR.

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mrs. K. Banerjee, counsel.

For the respondents: NONE.

O R D E R

This MA has been filed as an unlisted motion to-day  
arising out of OA no. 6 of 1996 whereby the petitioner prayed  
for an interim order to cancel the public notice dated 12.1.96/  
17.1.96 by which only the wards/dependents of serving employees  
were called to participate in the written test/viva voda test  
to be held on 20.4.97.

Now in the instant MA, it has also been stated that a  
similar order has been issued by the SDPO/Kharagpur Division  
Railway Board which has not followed the directives of the Railway Board.

Hearing the 1st. counsel for the petitioner and on perusal  
of the application, we are disposed to the view that ~~for recruitment~~  
~~can be extended among others~~  
~~at or~~  
~~serving and the retired employee may submit their application~~

In such circumstances, we are inclined to pass

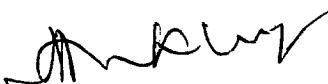
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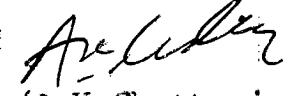
Order that no written test or viva voce test shall be held pursuant to the employment notice dt.12.1.96 at Annexute-A to the OA nor any action shall be taken on the applications invited by the Employment Notice dt.15.3.97 of the <sup>Chairship</sup> ~~Supernumerary~~ Personnel Officer, S.E.Rly, at Annexure-M.4 to the application till the date fixed.

MA will be listed for Orders along with the connected OA on 30.4.97.

Order passed this day shall be communicated by the petitioner to the respondents forthwith who may file reply to the MA by the date fixed.

Plain Copy of this order be given to the 1d.counsel for the petitioner.

  
(M.S. Mukherjee)  
Member(A)

  
(A.K. Chatterjee)  
Vice-Chairman.